

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY****ORDINARY ORIGINAL CIVIL JURISDICTION****WRIT PETITION (L) NO. 3011 OF 2020**

Ms. Kangana Ranaut ... Petitioner

Versus

Municipal Corporation of Greater Mumbai and another ... Respondents

.....

Mr. Rizwan Siddique instructed by Siddique & Associates for the Petitioner.

Mr. Aspi Chinoy, Senior Advocate alongwith Mr. A.Y. Sakhare, Senior Advocate, Mr. Joel Carlos, Ms. Pallavi Thakar, Ms. Rupali Adhate, Ms. Shital Metkari and Mr. Rohan Mirpury instructed by Mrs. Aruna Savla for the Respondent-MCGM.

Ms. Purnima Kantharia, Government Pleader alongwith Ms. Jyoti Chavan, AGP for the Respondent-State.

.....

**CORAM : S.J. KATHAWALLA AND**

**R.I. CHAGLA, JJ.**

**DATED : SEPTEMBER 10, 2020.**

**P.C. :-**

1. The Affidavit-in-Reply filed by the Respondent No.1 (MCGM) is taken on record.
2. The Learned Advocate appearing for the Petitioner seeks time to carry out extensive amendments to the Petition and to also file the Affidavit-in-Rejoinder to the Affidavit-in-reply filed by the MCGM.
3. Mr. Chinoy, the Learned Senior Advocate appearing for the MCGM submits that the MCGM be given some time to respond to the amended Petition, and to the Affidavit-in-Rejoinder.

4. In view thereof, we pass the following orders :-
  - (i) The Petitioner shall carry out Amendments to the Petition and file her Affidavit-in-Rejoinder on or before 14<sup>th</sup> September, 2020.
  - (ii) The MCGM shall respond to the amended Petition and to the Affidavit-in-Rejoinder on or before 17<sup>th</sup> September, 2020.
5. Stand over to 22<sup>nd</sup> September, 2020, for final hearing at the stage of admission.
6. The order passed by this Court dated 9<sup>th</sup> September, 2020 shall continue to be in force, upto the adjourned date.
7. This order will be digitally signed by the PA/PS of this Court. All concerned will act on production by fax or email of a digitally signed copy of this order.

**( R.I. CHAGLA, J. )**

**( S.J. KATHAWALLA, J. )**